

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/18(KB)2023
IA(I.B.C)/1247(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27TH JUNE 2024

IN THE MATTER OF	STATE BANK OF INDIA VS ANUPRIYA MANAGEMENT PVT LTD
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Debdeep Sinha, Adv.

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For RP

Mr. Yogesh Gupta, Adv.

ORDER

1. Ld. Counsels for Resolution Professional present.

2. **IA(I.B.C)/1247(KB)2024:**

- a) This IA has been filed by the Resolution Professional of Anupriya Management Private Limited under Section 12(2) of the Insolvency and Bankruptcy Code, 2016 for seeking further extension of time for completion of CIRP by 90 days, till **26.09.2024**.
- b) Period of 180 days is expiring on 28.06.2024.
- c) This IA is accompanied by an Affidavit of RP which is placed at Pages No. 16 and 17.
- d) While seeking extension, Ld. Counsel for Applicant submits that the Applicant has also been instructed by the sole member of the Committee of Creditors, State Bank of India, *vide* e-mail dated 18.06.2024, to file the present application, inter alia, seeking extension of further 90 days' period for completion of CIRP till 26.09.2024.
- e) In view of the above and with a view to complete the CIRP, we extend the period by 90 days from 28.06.2024 till 26.09.2024.

- f) Resolution Professional is directed to make an endeavour to complete the entire process within the extended period.
 - g) Accordingly, this **IA(I.B.C)/1247(KB)2024** is **allowed and disposed of**.
3. Post the Company Petition on **18.07.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)